

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00222/2021

Dated Monday the 22nd day of March Two Thousand Twenty One

CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. C. V. SANKAR, Member (A)

K.S.Reka (age 44), W/o. J. S. Jagadeesshan,
No. 37/38, Flat No. 2, Ground Floor,
Apoorva Flats, Pudupet Garden Street,
Royapettah, Chennai 600014.Applicant

By Advocate M/s. R. Malaichamy

Vs

1.Union of India,
rep by the Chief Controller of Explosives,
Petroleum and Explosives Safety Organization,
Nagpur 440006.

2.The Joint Chief Controller of Explosives,
South Circle,
Petroleum and Explosives Safety Organization,
Chennai 600006.

3.The Senior Accounts Officer (I AW),
O/o. Chief Controller of Accounts,
Ministry of Industry (Internal Audit Wing),
Room No. 517-E, Udyog Bhawan,
New Delhi 110011.Respondents

By Advocate Mr. M. Kishore Kumar, SPC

ORAL ORDER**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The reliefs prayed for in this OA is as follows:

"1. To call for the records of the 2nd respondent pertaining to his order which is made in No. EB/PR/KSR dated 23.02.2021 and set aside the same; consequent to,

2. Direct the respondents to restore all the service benefits to the applicant and also refund the amount recovered, if any, from her pay and allowances, and

3. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

2. Heard Mr. R. Malaichamy, counsel for the applicant & Mr. M. Kishore Kumar, SPC appearing for the respondents.

3. Perused Annexure A11 order dt. 23.02.2021 passed by the 2nd respondent.

The said order dt. 23.02.2021 is not a reasoned and speaking order. But, however, the respondents are at liberty to pass a reasoned and speaking order as per the order dt. 10.12.2019 passed in OA 1636/2019.

4. Accordingly, the impugned order dt. 23.02.2021 is stayed hereby until a considered reasoned and speaking order is passed by the respondents.

5. In view of the above, nothing survives in this OA and this OA is disposed of. No costs.

(C.V.Sankar)
Member(A)

(S.N.Terdal)
Member(J)

22.03.2021

SKSI